

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.209  
C.P.(CAA)/13(AHM)2024  
in  
C.A.(CAA)/57(AHM)2023

**Proceedings under Section 230-232 of Co. Act, 2013**

**IN THE MATTER OF:**

Lyka Exports Limited  
(Transferor Co.)  
Lyka Labs Limited  
(Transferee Co.)

.....Applicant

.....Respondent

**Order delivered on 18/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :Ms. Pragati Bansal, Advocate  
For the Income Tax :Ms. Bhumi Gandhi, Proxy Adv for Ms. Maithili Mehta, Adv  
For the RD :Mr. Shiv Pal Singh, Deputy Director

**ORDER**

In pursuance to the notice issued by this Tribunal OL has filed its report on 16.02.2024 vide Inward Diary No. R 152.

Mr. Shiv Pal Singh, Deputy Director for the RD office has also filed its report on 30.03.2024. However, the same is neither reflected on the DMS Portal nor in the physical form.

Learned counsel appearing for the applicant companies submitted that they have filed their reply to the report of OL and RD which is confirmed by the office of the RD.

Learned proxy counsel for the Income Tax Department seeks some more time to file report with request to the learned counsel for the Applicant Companies to provide the PAN details of the companies.

Re-list for further consideration on 06.06.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**